

RATIFIED

Minutes of Meeting No.09/13 scheduled on 24.07.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 09/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 24.07.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:15/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00080/AM13/	RLA File :31/21/040/00004/AM10/	Lic.No/Date:3110038171 20.04.2009	
	Decision : Based on DHI written comments received vide UO No. 3(127)/09/TSW(B)/234 dated 15.6.2012, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

2	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:04.09.2012
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to seek clarification from firm on the use of import item. The case is to be relisted on 4.9.2012.			

3	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:04.09.2012
	Decision : The Committee noted that copy of firm's application has not been received from RA and decided to remind RA to send 4 sets of firm's application for consideration in NC. The case is to be relisted on 4.9.2012.			

4	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments. The case is to be relisted on 4.9.2012.			

5	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

6

Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved																								
HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011																									
Decision : Based on DHI written comments received vide letter No. 3(42)/2010-TSW(B) V-4/248 dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: Export Product: Drive Turbine, LP/HP Heater etc. Total Weight : 329.14 MT Inputs:																											
<table><tr><th>Sr.No. of the list</th><th>Total Quantity in MT including (% wastage)</th></tr><tr><td>3</td><td>5.84 (27%)</td></tr><tr><td>4</td><td>4.73 (10%)</td></tr><tr><td>9</td><td>1.16 (10%)</td></tr><tr><td>10</td><td>5.87 (258%)</td></tr><tr><td>11</td><td>0.073 (2%)</td></tr><tr><td>12</td><td>0.154(10%)</td></tr><tr><td>25</td><td>0.08(2%)</td></tr><tr><td>26</td><td>1.134(5%)</td></tr><tr><td>91</td><td>10(1%)</td></tr><tr><td>92</td><td>0.30(1.35%)</td></tr><tr><td>100</td><td>128 (20%)</td></tr></table>				Sr.No. of the list	Total Quantity in MT including (% wastage)	3	5.84 (27%)	4	4.73 (10%)	9	1.16 (10%)	10	5.87 (258%)	11	0.073 (2%)	12	0.154(10%)	25	0.08(2%)	26	1.134(5%)	91	10(1%)	92	0.30(1.35%)	100	128 (20%)
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92	0.30(1.35%)																										
100	128 (20%)																										
Rest of the items is to be allowed on net to net basis with accountability clause.																											
RLA may take necessary action accordingly.																											

	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:9/80-ALC2/2012	Status: Deferred
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			24.07.2012	
7	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:04.09.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be relisted on 4.9.2012.				

	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
8	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:04.09.2012
Decision : The Committee noted that the firm has not attended personal hearing and also not provided exact calculations of items of import. Therefore, the Committee decided to once again advise the firm to furnish detailed calculations within 15 days failing which their case will be rejected. The case is to be relisted on 4.9.2012				

	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
9	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	Defer Date:04.09.2012
Decision : The Committee noted that this case is referred to PIC and decided to await decision. The case is to be relisted on 4.9.2012.				

	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
10	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	Defer Date:04.09.2012
Decision : The Committee noted that this case is referred to PIC and decided to await decision. The case is to be relisted on 4.9.2012.				

	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
11	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:04.09.2012
Decision : The Committee decided to send DIPP deficiency to firm for furnishing information. The case is to be relisted on 4.9.2012.				

	Case No.:29/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
12	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	Defer Date:04.09.2012

Decision : The Committee noted that this case is referred to PIC and decided to await decision. The case is to be relisted on 4.9.2012.

13	Case No.:24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 14.7.2012 and decided to remind them for expediting the reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

14	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	Defer Date:04.09.2012
	Decision : The Committee noted that firm has furnished reply vide letter dated 14.7.2012 and decided to forward copy to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

15

Case No.: 36/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00569/AM12/	RLA File :09/24/040/00333/AM12/	Lic.No/Date:0910049962 29.11.2011	
Decision : Based on DHI written comments received vide letter No. 3(75)/2012-TSW(B) dated nil, the Committee decided to ratify norms of subject authorization as under: Export Product : 2X500 MW Drive Turbine, etc for Tuticorin Power Project. Total Weight:1129 MT. Inputs			
Sr. No.	Quantity per unit in MT (% wastage)		
9	0.986 (10%)		
65	5.3 (1%)		
66	0.24 (2%)		
75	95.7(5%)		
76	5.96(5%)		
77	5.87(258%)		
78	0.147(2%)		
79	1.056(10%)		
80	0.2(1%)		
81	0.352(10%)		
82	4.31(10%)		
There are total 167 items. Rest of the inputs are to be allowed with accountability clause and NIL wastage.			
RLA may take necessary action accordingly.			

16	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date:04.09.2012
	Decision : The Committee noted that firm has furnished reply vide letter dated 16.7.2012 and decided to forward copy to DHI for examination and comments. The case is to be relisted on 4.9.2012.			

17

Case No.:13/20/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved															
HQ File :01/80/050/00398/AM12/	RLA File :03/95/040/00726/AM12/	Lic.No/Date:0310669540 08.12.2011																
Decision : Based on MSME written comments received vide UO note No. 30(138)2011-ME dated 12.7.2012, the Committee decided to ratify norms of subject authorization as under: (1) Import of Relevant Synchronizer Rings blanks to be allowed in numbers on Net to net Basis. (2) Duty free import weight of Item of import at srl no 01 to be allowed with 33% wastage after taking 2/3rd recovery and therefore the wt of import to be allowed as 7960 Kg. (3) Duty free import weight of Item of import at srl no 02 to be allowed with 33% wastage after taking 2/3rd recovery and therefore the wt of import to be allowed as 858 Kg. (4) Duty free import weight of Item of import at srl no 03 to be allowed with 33% wastage after taking 2/3rd recovery and therefore the wt of import to be allowed as 866 Kg. (5) Import of wax paper to be allowed as per the packing policy. Accordingly, import item to be allowed as under: <table><thead><tr><th>Import item Srl no</th><th>Qty Allowed in nos</th><th>Duty free import weight allowed</th></tr></thead><tbody><tr><td>01</td><td>114000</td><td>7960 Kg</td></tr><tr><td>02</td><td>16368</td><td>858 Kg</td></tr><tr><td>03</td><td>16625</td><td>866 Kg</td></tr><tr><td colspan="3">04 - As per packing policy.</td></tr></tbody></table> RLA may take necessary action accordingly.				Import item Srl no	Qty Allowed in nos	Duty free import weight allowed	01	114000	7960 Kg	02	16368	858 Kg	03	16625	866 Kg	04 - As per packing policy.		
Import item Srl no	Qty Allowed in nos	Duty free import weight allowed																
01	114000	7960 Kg																
02	16368	858 Kg																
03	16625	866 Kg																
04 - As per packing policy.																		

18	Case No.:40/27/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00573/AM12/	RLA File :09/24/040/00403/AM12/	Lic.No/Date:0910050100 08.12.2011	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1. Words "1 set comprising of 26 Heating modules, Heating Area 4.321 Sq.Mtrs." to be suffixed with the description of export product. 2. Net Weight of export products to be specified as 20919 Kgs. 3. Quantities of import items from Sl. Nos. 1 to 20 to be allowed on net to net basis as claimed by the firm.			

RLA may take necessary action accordingly.

19

Case No.:61/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00025/AM13/	RLA File :09/24/040/00432/AM12/	Lic.No/Date:0910050612 04.01.2012	
Decision : Based on DHI written comments received vide letter No. 3(70)/2012-TSW(B) dated 24.7.2012, the Committee decided to ratify norms of subject Authorization as under: Export Product: 2X525 Drive Turbine, LP/HP Heater, Deaerator, Drain Cooler etc total Weight: 1280.6 MT Inputs:			
Sr.No. of AA		Total Quantity in MT (% of wastage)	
3		165.50(5%)	
4		6(5%)	
10		1(10%	
11		5.87(258%)	
12		0.15(2%)	
13		1.09(5%)	
31		0.2(1%)	
32		0.35(10%)	
33		22(5%)	
73		10.27(5%)	
Rest of the items is to be allowed on net to net basis with accountability clause.			
RLA may take necessary action accordingly.			

20	Case No.:14/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00547/AM12/	RLA File :05/23/040/00384/AM12/	Lic.No/Date:0510313896 09.01.2012	Defer Date:04.09.2012
	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to seek information from firm on the following and to relist the case on 4.9.2012: - Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. - Quantities of import items from Sl. Nos. 3, 4, 5 & 6 in Nos. also in addition to their weights.			

21	Case No.:62/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00026/AM13/	RLA File :09/24/040/00437/AM12/	Lic.No/Date:0910050738 11.01.2012	Defer Date:04.09.2012

Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.

22	Case No.: 45/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Closed
	HQ File :01/80/050/00578/AM12/	RLA File :04/24/040/00264/AM12/	Lic.No/Date:0410132883 17.01.2012	
	Decision : The Committee noted that firm vide letter dated 19.7.2012 informed that the subject authorization was returned to RA, Chennai vide letter dated 16.3.2012 for cancellation. The Committee, therefore, decided to close the case and also inform RA. RLA may take necessary action accordingly.			

23	Case No.: 63/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00027/AM13/	RLA File :09/24/040/00502/AM12/	Lic.No/Date:0910050888 20.01.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

24	Case No.: 6/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00539/AM12/	RLA File :05/23/040/00411/AM12/	Lic.No/Date:0510315336 23.01.2012	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 95 MT, 402 MT, 67.6 MT & 63 MT to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 518.8 MT inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 59.13 MT inclusive of 1 % wastage 5. Quantities of import items at Sl. No. 3, 4 & 5 to be specified as 2 Nos., 41 Nos. & 5 Nos. respectively in addition to their weights. 6. Quantities of import items at Sl. No. 3, 4 & 5 to be allowed on net to net basis. 7. Quantities of import items at Sl. No. 6, 7, 8 & 9 (Welding Consumables) to be allowed as applied for i.e. 14060 Kgs., 11600 Kgs., 20 Kgs. & 11350 Kgs. respectively. RLA may take necessary action accordingly.			

25	Case No.:11/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00544/AM12/	RLA File :05/23/040/00407/AM12/	Lic.No/Date:0510315464 24.01.2012	Defer Date:04.09.2012
	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to seek information from firm on the following and to relist the case on 4.9.2012: - Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. - Quantity of import item at Sl. No. 1 in meters also in addition to its weight. - Quantities of import items from Sl. Nos. 2 & 3 in Nos. also in addition to their weights.			

26

Case No.:4/27/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00537/AM12/	RLA File :05/24/040/00369/AM12/	Lic.No/Date:0510315548 24.01.2012	
Decision : Based on C&PC written comments received vide letter No. 46011/52/2009-PC-II dated 19.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported		Quantity	
Single Blood Bag / Double Blood Bag / Triple Blood Bag / Quadruple Blood Bag		1 Kg	
Raw material Recommended for Import		Quantity	
1. PVC Sheet		1.25 kg/kg of PVC sheet contained in the export product.	
2.Relevant Needle-Stainless Steel		Net + 2% wastage	
3. Adenine		Net + 5% wastage	
4. Blood Bag Labels		Net + 5% wastage	
5. Poly Carbonate		1.05 kg/kg content in the export product	
6. P.P. Granules		1.05 kg/kg content in the export product	
7. For 1 kg compounds/parts made of PVC Compound: (i) PVC Resin (ii) Di-Octyl Phthalate/Hexamoll Dinch (iii) Epoxidised Soyabean Oil (iv) Calcium Zinc Stabilizer (v) Calcium Stearate		0.692 kg 0.324 kg 0.032 kg 0.010 kg 0.0005 kg	
8. Polyester Poly laminate Film		As per Packing Policy	
9. Aluminium Pouch		As per Packing Policy	

RLA may take necessary action accordingly.

Case No.:5/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
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	HQ File :01/80/050/00479/AM12/	RLA File :03/94/040/00930/AM12/	Lic.No/Date:0310678658 25.01.2012	
27	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weight of 9245 Kgs. to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 10 Nos. on net to net basis. However, duty free weight of this item to be allowed as 2668 Kg inclusive of 27.7 % wastage after 20 % recovery. 3. Words" Relevant" to be prefixed with the description of import item at Sl.No. 2 and its quantity to be allowed as 1243 Kg inclusive of 58.2 % wastage after 1/3rd recovery. 4. Quantities of import items at Sl. No. 3, 4 & 5 (Welding Consumables) to be allowed as 53 kgs. each. RLA may take necessary action accordingly.			

	Case No.:34/27/80-ALC2/2011	Party Name:NASH INDUSTRIES	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
28	HQ File :01/80/050/00567/AM12/	RLA File :07/24/040/00436/AM12/	Lic.No/Date:0710085938 02.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided await comments. The case is to be relisted on 4.9.2012.			

	Case No.:49/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
29	HQ File :01/80/050/00114/AM13/	RLA File :07/24/040/00450/AM12/	Lic.No/Date:0710086045 06.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided await comments. The case is to be relisted on 4.9.2012.			

	Case No.:18/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
30	HQ File :01/80/050/00551/AM12/	RLA File :05/23/040/00426/AM12/	Lic.No/Date:0510316755 07.02.2012	Defer Date:04.09.2012
	Decision : On the recommendation of DHI, the Committee decided to seek information from firm as per Sr.No.4,5,11 of Standard Deficiency Format. The case is to be relisted on 4.9.2012.			

	Case No.:50/6/80-ALC2/2012	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
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31	HQ File :01/80/050/00115/AM13/	RLA File :31/83/040/00222/AM12/	Lic.No/Date:3110052788 07.02.2012	Defer Date:04.09.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 10.7.2012 and decided to remind the firm for expediting their reply. The case is to be relisted on 4.9.2012.				

32	Case No.:60/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	Defer Date:04.09.2012
Decision : The Committee noted that the case is under examination of DHI and decided await comments. The case is to be relisted on 4.9.2012.				

33	Case No.:19/27/80-ALC2/2011	Party Name:DHARAM STAINLESS STEEL PVT LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00552/AM12/	RLA File :05/23/040/00333/AM12/	Lic.No/Date:0510317062 09.02.2012	
Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-819 for Engineering products. RLA may take necessary action accordingly.				

34	Case No.:46/2/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00010/AM13/	RLA File :05/24/040/00409/AM12/	Lic.No/Date:0510317706 14.02.2012	
Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.				

35	Case No.:15/27/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00548/AM12/	RLA File :05/24/040/00423/AM12/	Lic.No/Date:0510317789 15.02.2012	Defer Date:04.09.2012
Decision : The Committee decided to forward copy of firm's application to C&PC for examination and comments. The case is to be relisted on 4.9.2012.				

	Case No.:43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
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36	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	Lic.No/Date:5310014710 15.02.2012	Defer Date:04.09.2012
Decision : The Committee decided to forward copy of firm's application to C&PC for examination and comments. The case is to be relisted on 4.9.2012.				

37	Case No.:54/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00018/AM13/	RLA File :05/23/040/00450/AM12/	Lic.No/Date:0510317886 15.02.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: Item No. 1 to 5 – To be allowed on net to net basis with accountability clause. Quantity in numbers also to be mentioned. Item No.6 – 29340 Kg. Item No.7 – 20590 Kg. RLA may take necessary action accordingly.			

38	Case No.:56/2/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00020/AM13/	RLA File :05/24/040/00420/AM12/	Lic.No/Date:0510317786 15.02.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

39

Case No.:47/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00580/AM12/	RLA File :04/24/040/00290/AM12/	Lic.No/Date:0410133870 16.02.2012	
Decision : Based on DHI written comments received vide letter No. 3(95)/2012-TSW(B) dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: Export Product : Auxd For 2X500 MW Shree Mauda TPP (Wt 10821 MT per unit) Inputs:			
Sr.No.	Per unit quantity in MT including (% wastage).		
1	508 (3%)		
2	449(2.9%)		
3	2(3%)		
4	389(2%)		
5	SS wire 27(2%), SS Rounds 8(4%)		
Item No. 23 to be deleted. Remaining items are to be allowed with accountability clause and NIL wastage.			

RLA may take necessary action accordingly.

40	Case No.:52/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00016/AM13/	RLA File :05/23/040/00456/AM12/	Lic.No/Date:0510318045 16.02.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's reply dated 16.7.2012 to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

41	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

42	Case No.:3/27/80-ALC2/2011	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00536/AM12/	RLA File :03/94/040/01008/AM12/	Lic.No/Date:0310682458 17.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

43	Case No.:10/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00075/AM13/	RLA File :31/82/040/00351/AM12/	Lic.No/Date:3110053033 20.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be reject. The case is to be relisted on 4.9.2012.			

44	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 25.5.2012 and reminder dated 10.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

Case No.:9/6/80-ALC2/2012			Status:
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45		Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Deferred
	HQ File :01/80/050/00074/AM13/	RLA File :31/82/040/00354/AM12/	Lic.No/Date:3110053097 22.02.2012	Defer Date:04.09.2012
Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.				

46	Case No.:50/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00014/AM13/	RLA File :03/95/040/00929/AM12/	Lic.No/Date:0310683744 27.02.2012	Defer Date:04.09.2012
Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.				

47	Case No.:68/2/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00032/AM13/	RLA File :09/24/040/00584/AM12/	Lic.No/Date:0910051473 27.02.2012	
Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1 Net weight of export product to be specified as “113.43 MT containing 59.5 MT of Galvanised wire”. 2. Word ‘Relevant” to be prefixed with the description of import item and its quantity to be allowed as applied for i.e. 60100.42 Kgs. inclusive of 1 % wastage.				
RLA may take necessary action accordingly.				

48	Case No.:7/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00072/AM13/	RLA File :31/82/040/00366/AM12/	Lic.No/Date:3110053156 27.02.2012	Defer Date:04.09.2012
Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.				

49	Case No.:6/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00071/AM13/	RLA File :31/82/040/00381/AM12/	Lic.No/Date:3110053223 29.02.2012	Defer Date:04.09.2012
Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.				

50	Case No.:65/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00029/AM13/	RLA File :07/24/040/00481/AM12/	Lic.No/Date:0710086689 29.02.2012	
	Decision : Based on DE&IT written comments received vide UO No. 17(57)/2012-IPHW dated 27.6.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

51	Case No.:71/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00035/AM13/	RLA File :09/24/040/00558/AM12/	Lic.No/Date:0910051540 29.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 10.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

52	Case No.:8/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00073/AM13/	RLA File :31/82/040/00371/AM12/	Lic.No/Date:3110053224 29.02.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

53	Case No.:18/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00083/AM13/	RLA File :09/24/040/00585/AM12/	Lic.No/Date:0910051583 02.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

54	Case No.:64/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00028/AM13/	RLA File :11/24/040/00057/AM12/	Lic.No/Date:1110026911 02.03.2012	
	Decision : Based on DHI written comments received vide letter No.3(59)/2012 TSW(B) dated 23.7.2012, the Committee decided to ratify norms of subject authorization as under: Export Product : 2X250 MW Steam Turbine for Bhavnagar TPP (Total Weight : 1186.2 MT) Inputs:			

Sr. No. of AA	Total Quantity in MT including (% wastage)
11	108(27%)
There are total 12 items. Remaining items are with accountability clause and nil wastage.	
RLA may take necessary action accordingly.	

55	Case No.:75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 22.5.2012 and reminder dated 10.7.2012 and decided to again remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

56	Case No.:47/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00011/AM13/	RLA File :05/23/040/00477/AM12/	Lic.No/Date:0510319555 06.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 22.5.2012 and reminder dated 6.7.2012 and decided to again remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

57	Case No.:47/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00112/AM13/	RLA File :61/24/040/00077/AM12/	Lic.No/Date:6110000793 06.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

58	Case No.:55/2/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00019/AM13/	RLA File :05/23/040/00470/AM12/	Lic.No/Date:0510319710 06.03.2012	
	Decision : Based on DE&IT written comments received vide UO No. 17(56)/2012-IPHW dated 6.6.2012, the Committee decided to ratify norms of subject authorization as applied for by the party inclusive of 5% wastage. RLA may take necessary action accordingly.			

	Case No.:72/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
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59	HQ File :01/80/050/00036/AM13/	RLA File :09/24/040/00537/AM12/	Lic.No/Date:0910051622 07.03.2012	Defer Date:04.09.2012
Decision : The Committee noted that firm has not replied to letter dated 10.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.				

60	Case No.:73/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00037/AM13/	RLA File :09/24/040/00588/AM12/	Lic.No/Date:0910051628 07.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 10.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

61	Case No.:57/2/80-ALC2/2012	Party Name:EURO LABS	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00021/AM13/	RLA File :03/94/040/00990/AM12/	Lic.No/Date:0310685534 09.03.2012	
	Decision : Based on MSME written comments received vide UO note No. 30(163)2011-ME dated 10.7.2012, the Committee decided to ratify norms of subject authorization on repeat basis with 1% wastage as per comments in Advance Authorization No.0310614574 dated 7.2.2011. RLA may take necessary action accordingly.			

62	Case No.:33/27/80-ALC2/2011	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00566/AM12/	RLA File :03/95/040/01036/AM12/	Lic.No/Date:0310685704 12.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

63	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 10.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

64	Case No.:20/6/80-ALC2/2012	Party Name:UEM INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00085/AM13/	RLA File :05/24/040/00440/AM12/	Lic.No/Date:0510320150 14.03.2012	

Decision : The Committee deliberated the case and decided to ratify the norms of subject authorization under GN4.

RLA may take necessary action accordingly.

65	Case No.:49/27/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00582/AM12/	RLA File :31/82/040/00402/AM12/	Lic.No/Date:3110053387 14.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

66	Case No.:78/2/80-ALC2/2012	Party Name:H.L.EQUIPMENTS	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00042/AM13/	RLA File :52/24/040/00053/AM12/	Lic.No/Date:5210038067 21.03.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's reply dated 20.7.2012 to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

67

Case No.:85/2/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00049/AM13/	RLA File :06/24/040/00072/AM12/	Lic.No/Date:0610026318 21.03.2012	
Decision : Based on C&PC written comments received vide letter No. 46011/169/2004-PC-II dated 18.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported		Quantity	
Handle Asst Handle Asst LH / Handle ASY BK DRI/S / Handle ASY BDY SD DS PLEASE/CAP HDNLI/S ASST ATT HLE/CVR ASST STRP RET		1 No	
Raw Material to be allowed for import		Quantity	
PVC COMPOUND		1.05 kg/kg content in the export product	
Polypropylene Granules		1.05 kg/kg content in the export product	
Relevant HEX Flange Bolt		Net to Net	
Relevant Retainer Washer		Net to Net	
RLA may take necessary action accordingly.			

68	Case No.:28/6/80-ALC2/2012	Party Name:HMT MACHINE TOOLS LIMITED,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00093/AM13/	RLA File :09/24/040/00619/AM12/	Lic.No/Date:0910051867 22.03.2012	

Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause.

RLA may take necessary action accordingly.

69	Case No.:76/2/80-ALC2/2012	Party Name:COOLDECK AQUA SOLUTIONS PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00040/AM13/	RLA File :03/94/040/00886/AM12/	Lic.No/Date:0310687589 22.03.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's reply dated 11.7.2012 to C&PC for examination and comments. The case is to be relisted on 4.9.2012.			

70	Case No.:26/6/80-ALC2/2012	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00091/AM13/	RLA File :05/23/040/00497/AM12/	Lic.No/Date:0510320889 23.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to letter dated 6.7.2012 and decided to remind them for expediting the reply, failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

71

Case No.:59/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00023/AM13/	RLA File :53/24/040/00021/AM12/	Lic.No/Date:5310014856 23.03.2012	
Decision : Based on C&PC written comments received vide OM No. 46011/21/2009-PC-II dated 18.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported : Blood Bags		Quantity: 01 No.	
Raw Material for Import		Quantity	
1	PVC compound	1.10 kg/kg content in export product	
2	Relevant Stainless Steel Needle Assembly	Net + 3% wastage	
3	Evident Paper	Net + 5% wastage	
4	Aluminium foil Cover	Net + 1% wastage	
5	Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage	
6	Relevant Luer Adapter	Net + 1% wastage	
7	Relevant Oxyzen Absorber	Net + 1% wastage	
8	Relevant Y Tube	Net + 1% wastage	
9	Relevant Thermal Transfer Ribbon	Net + 1% wastage	
10	Relevant Big Beak Off Valve Assembly	Net + 1% wastage	
11	Relevant Y Connector	Net + 1% wastage	
12	Relevant Soft Shell Filter (CRC Filter)	Net + 1% wastage	
13	Relevant Stamping Foil Tape	Net + 1% wastage	
14	Relevant Tube Holder	Net + 1% wastage	
RLA may take necessary action accordingly.			

72	Case No.:21/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00086/AM13/	RLA File :05/24/040/00460/AM12/	Lic.No/Date:0510320999 26.03.2012	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: - Words “ Containing 2760 Kgs. of Carbon Molecular Sieves” to be suffixed with a description of export product. - Quantity of import item to be allowed as applied for i.e. 2760 Kgs. on net to net basis. RLA may take necessary action accordingly.			

73	Case No.:24/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00089/AM13/	RLA File :03/95/040/01000/AM12/	Lic.No/Date:0310687710 26.03.2012	Defer Date:04.09.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to seek information from firm as per Sr.No.4,5,11&13 of Standard Deficiency Format. The case is to be relisted on 4.9.2012.			

74	Case No.:66/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00131/AM13/	RLA File :34/24/040/00297/AM12/	Lic.No/Date:3410033688 27.03.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided await comments. The case is to be relisted on 4.9.2012.			

75	Case No.:16/9/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00196/AM13/	RLA File :09/24/040/00637/AM12/	Lic.No/Date:0910051929 28.03.2012	Defer Date:04.09.2012
	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to request the firm to furnish information on the following and to relist the case on 4.9.2012: - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Detailed calculations/basis for the quantities of import items.			

	Case No.:17/5/81-ALC2/2012	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
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76	HQ File :01/81/050/00084/AM13/	RLA File :05/23/040/00531/AM12/	Lic.No/Date:0510321258 28.03.2012	
Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis for item No.1 to 17. The Committee further decided to allow import item No.18 at 1.02 kg/kg content and Item No.19 at 1.05 kg/kg content. RLA may take necessary action accordingly.				

77	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:04.09.2012
Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to ask the firm to furnish information on the following and to relist the case on 4.9.2012: 1. Details of manufacturing activity on import items. 2. Import items and quantities thereof being imported as spares.				

78	Case No.:4/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00069/AM13/	RLA File :05/23/040/00528/AM12/	Lic.No/Date:0510321260 28.03.2012	
Decision : Based on DE&IT written comments received vide UO No. 17(61)/2012-IPHW dated 14.6.2012, the Committee decided to ratify norms of subject authorization as applied for by the party inclusive of 1% wastage. RLA may take necessary action accordingly.				

79	Case No.:54/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00119/AM13/	RLA File :09/24/040/00615/AM12/	Lic.No/Date:0910051930 28.03.2012	Defer Date:04.09.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.				

80	Case No.:69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:04.09.2012
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to seek information from firm as per Sr.No.3,4,5,11 of Standard Deficiency Format. The case is to be				

	relisted on 4.9.2012.

81	Case No.:29/6/80-ALC2/2012	Party Name: BALAJI PRESSURE VESSELS LIMITED	Meet No/Date: 9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00094/AM13/	RLA File :09/24/040/00643/AM12/	Lic.No/Date: 0910051947 29.03.2012	Defer Date: 04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind the firm for expediting their reply. The case is to be relisted on 4.9.2012.			

82	Case No.:35/6/80-ALC2/2012	Party Name: WELD FUSE PVT. LTD .	Meet No/Date: 9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00100/AM13/	RLA File :09/24/040/00650/AM12/	Lic.No/Date: 0910051943 29.03.2012	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1 Net weight of export product at Sl. No. 1 to be specified as “68617 Kgs. containing 34012 Kgs. of Galvanised wire”. 2. Net weight of export product at Sl. No. 2 to be specified as “14360 Kgs. containing 8049 Kgs. of Galvanised wire”. 3. Net weight of export product at Sl. No. 3 to be specified as “13336 Kgs. containing 5234 Kgs. of Galvanised wire”. 4. Word ‘Relevant’ to be prefixed with the description of import items at Sl. No. 1, 2 & 3 and their quantities to be allowed as applied for i.e. 34352.81 Kgs., 8129.34 Kgs. & 5286.6 Kgs. respectively inclusive of 1 % wastage. RLA may take necessary action accordingly.			

83	Case No.:44/6/80-ALC2/2012	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date: 9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00109/AM13/	RLA File :34/24/040/00299/AM12/	Lic.No/Date: 3410033742 29.03.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:45/6/80-ALC2/2012	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date: 9/80-ALC2/2012 24.07.2012	Status: Approved

84	HQ File :01/80/050/00110/AM13/	RLA File :34/24/040/00300/AM12/	Lic.No/Date:3410033743 29.03.2012	
Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.				

85	Case No.:39/6/80-ALC2/2012	Party Name:KRAMSKI STAMPING AND MOLDING INDIA PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00104/AM13/	RLA File :04/24/040/00318/AM12/	Lic.No/Date:0410135264 30.03.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments. The case is to be relisted on 4.9.2012.			

86	Case No.:25/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00090/AM13/	RLA File :03/95/040/01052/AM12/	Lic.No/Date:0310689351 02.04.2012	Defer Date:04.09.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to seek information from firm as per Sr.No.4,5,11&13 of Standard Deficiency Format. The case is to be relisted on 4.9.2012.			

87	Case No.:3/6/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00068/AM13/	RLA File :05/23/040/00542/AM12/	Lic.No/Date:0510321695 03.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.510282928 dated 17.4.2011. RLA may take necessary action accordingly.			

88	Case No.:36/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00101/AM13/	RLA File :04/24/040/00321/AM12/	Lic.No/Date:0410135327 04.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.410116559 dated 24.8.2010. RLA may take necessary action accordingly.			

	Case No.:11/6/80-ALC2/2012			Status:
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89

	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Approved
HQ File :01/80/050/00076/AM13/	RLA File :05/24/040/00473/AM12/	Lic.No/Date:0510321942 10.04.2012	
Decision : Based on C&PC written comments received vide letter No. 46011/106/2009-PC-II dated 25.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be exported		Quantity	
Endotracheal Tube (Oral or Nasal, Cuffed/Plain, size 2 mm to 10 mm)		1 No	
Raw material to be allowed for import		Quantity	
1. Relevant Endotracheal Tube (Oral or Nasal, Cuffed/Plain Size 2 mm to 10 mm)		Net + 2% wastage	
2. PP Granules		1.05 kg/kg content in export product	
3. Medical Kraft Paper		As per packing policy	
4. Polyester Poly Laminate Film		As per packing policy	
RLA may take necessary action accordingly.			

90	Case No.:40/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00004/AM13/	RLA File :03/95/040/00876/AM12/	Lic.No/Date:0310690133 10.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

91	Case No.:41/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00005/AM13/	RLA File :03/95/040/00909/AM12/	Lic.No/Date:0310690153 10.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

92	Case No.:42/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00006/AM13/	RLA File :03/95/040/00899/AM12/	Lic.No/Date:0310690158 10.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause.			

RLA to take necessary action accordingly.

93	Case No.:42/6/80-ALC2/2012	Party Name:VIJAYJOT SEATS PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:04.09.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to seek information from the firm as per Sr. No.3,4,5&11 of Standard Deficiency Format. The case is to be relisted on 4.9.2012.			

94	Case No.:43/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00108/AM13/	RLA File :34/24/040/00001/AM13/	Lic.No/Date:3410033799 10.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly			

95	Case No.:41/6/80-ALC2/2012	Party Name:VIJAYJOT SEATS PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00106/AM13/	RLA File :34/24/040/00276/AM12/	Lic.No/Date:3410033806 11.04.2012	Defer Date:04.09.2012
	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to ask the firm to furnish information on the following and to relist the case on 4.9.2012: 1. Name(s) & quantities of Sheet Metal Component Part(s) proposed to be exported. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-export product wise.			

96	Case No.:43/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00007/AM13/	RLA File :03/95/040/01113/AM12/	Lic.No/Date:0310690286 11.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

97	Case No.:44/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00008/AM13/	RLA File :03/95/040/01120/AM12/	Lic.No/Date:0310690293 11.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

98	Case No.:46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that Exportwise import item details do not exist in the online data and decided to seek clarification from RA, Dehradun and advise them to forward four sets of application. The case is to be relisted on 4.9.2012.			

99

Case No.:17/6/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00082/AM13/	RLA File :53/24/040/00001/AM13/	Lic.No/Date:5310014913 12.04.2012	
Decision : Based on C&PC written comments received vide OM No. 46011/21/2009-PC-II dated 18.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported : Blood Bags		Quantity: 01 No.	
Raw Material for Import		Quantity	
1	PVC compound	1.10 kg/kg content in export product	
2	Relevant Stainless Steel Needle Assembly	Net + 3% wastage	
3	Evident Paper	Net + 5% wastage	
4	Aluminium foil Cover	Net + 1% wastage	
5	Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage	
6	Relevant Luer Adapter	Net + 1% wastage	
7	Relevant Oxyzen Absorber	Net + 1% wastage	
8	Relevant Y Tube	Net + 1% wastage	
9	Relevant Thermal Transfer Ribbon	Net + 1% wastage	
10	Relevant Big Beak Off Valve Assembly	Net + 1% wastage	
11	Relevant Y Connector	Net + 1% wastage	
12	Relevant Soft Shell Filter (CRC Filter)	Net + 1% wastage	
13	Relevant Stamping Foil Tape	Net + 1% wastage	
14	Relevant Tube Holder	Net + 1% wastage	
RLA may take necessary action accordingly.			

Case No.:80/2/80-ALC2/2012			Status:
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100		Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Approved
	HQ File :01/80/050/00044/AM13/	RLA File :03/95/040/01026/AM12/	Lic.No/Date:0310690503 12.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

101	Case No.:81/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00045/AM13/	RLA File :03/95/040/01033/AM12/	Lic.No/Date:0310690511 12.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

102	Case No.:82/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00046/AM13/	RLA File :03/95/040/01068/AM12/	Lic.No/Date:0310690518 12.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

103	Case No.:1/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00050/AM13/	RLA File :03/95/040/01110/AM12/	Lic.No/Date:0310690682 13.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

104	Case No.:17/9/80- ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00197/AM13/	RLA File :09/24/040/00672/AM12/	Lic.No/Date:0910052161 13.04.2012	Defer Date:04.09.2012

	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to as the firm to furnish information on the following and to relist the case on 4.9.2012: 1. Information in respect of 3&11 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items.		
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105	Case No.: 19/9/80-ALC2/2012	Party Name:HMT MACHINE TOOLS LIMITED,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00199/AM13/	RLA File :09/24/040/00639/AM12/	Lic.No/Date:0910052162 13.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

106	Case No.: 2/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00051/AM13/	RLA File :03/95/040/00978/AM12/	Lic.No/Date:0310690699 13.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

107	Case No.: 2/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00067/AM13/	RLA File :03/95/040/00923/AM12/	Lic.No/Date:0310690717 13.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 6.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

108	Case No.: 3/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00052/AM13/	RLA File :03/95/040/00854/AM12/	Lic.No/Date:0310690701 13.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. RLA to take necessary action accordingly.			

109	Case No.: 55/6/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00120/AM13/	RLA File :02/24/040/00244/AM12/	Lic.No/Date:0210176496 13.04.2012	
	Decision : Based on DHI written comments dated 24.7.2012, the Committee decided to ratify subject authorization on net to net basis with accountability clause. RLA to take necessary action accordingly.			

110	Case No.: 5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/	Lic.No/Date:0510322243 16.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

111	Case No.: 61/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00126/AM13/	RLA File :07/24/040/00014/AM13/	Lic.No/Date:0710087715 16.04.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

112	Case No.: 63/6/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00128/AM13/	RLA File :07/24/040/00013/AM13/	Lic.No/Date:0710087693 16.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

113	Case No.: 64/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00129/AM13/	RLA File :07/24/040/00012/AM13/	Lic.No/Date:0710087716 16.04.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

114	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:04.09.2012
	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to ask the firm to furnish information on the following and to relist the case on 4.9.2012: 1. Information in respect of 3&11 of Standard Deficiency Format-export product wise. 2. Blank size & blank weight for each export product, supported by size of export products.			

115

Case No.:33/6/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00098/AM13/	RLA File :05/24/040/00002/AM13/	Lic.No/Date:0510322342 17.04.2012	
Decision : Based on C&PC written comments received vide letter No.46011/106/2009-PC-II dated 25.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be exported		Quantity	
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V. Sets)		1 No.	
Raw material to be allowed for import		Quantity	
1. PP Granules		1.05/kg content in export product	
2. ABS Resin/Granules		Net + 2% wastages	
3. Relevant Latex Bulb		Net + 2% wastages	
4. Relevant Needle (stainless Steel)		Net + 2% wastages	
5. Relevant Luer Lock with Cap		Net + 2%wastages	
6. Relevant Y-Site		Net +2%wastages	
7. Relevant C-Clamp		Net + 2%wastages	
8. Relevant Paper Filter		Net + 2% wastages	
9. Relevant Filter		Net + 2% wastages	
10. For 1 kg parts/components made of PVC compound:- i) PVC Resin ii) Dioctyl Phthalate (DOP)/Hexamoll Dinch iii) Dioctyl Adipate (DOA) / Plastomoll DOA iv) Calcium Zinc Stablizer v) Calcium Sterate		0.704 kg 0.330 kg 0.0165 kg 0.0110 kg 0.0055 kg	
11. Medical Kraft Paper		As per packing policy	
12. Polyester Poly laminate Film		As per packing policy	

RLA may take necessary action accordingly.

	Case No.:4/3/80-ALC2/2012	Party Name:FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
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116	HQ File :01/80/050/00053/AM13/	RLA File :31/83/040/00260/AM12/	Lic.No/Date:3110053821 18.04.2012	Defer Date:04.09.2012
Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.				

117	Case No.:71/6/80-ALC2/2012	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00136/AM13/	RLA File :05/23/040/00534/AM12/	Lic.No/Date:0510322518 19.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be relisted on 4.9.2012.			

118	Case No.:72/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00137/AM13/	RLA File :05/23/040/00014/AM13/	Lic.No/Date:0510322527 19.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

119	Case No.:12/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00077/AM13/	RLA File :05/24/040/00016/AM13/	Lic.No/Date:0510322931 23.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 6.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

120	Case No.:13/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00078/AM13/	RLA File :05/24/040/00026/AM13/	Lic.No/Date:0510322937 23.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 6.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

121	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred

HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:04.09.2012
Decision : The Committee noted that the case is under examination of DE&IT and decided to await comments. The case is to be relisted on 4.9.2012.			

122	Case No.:60/6/80-ALC2/2012	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00125/AM13/	RLA File :07/24/040/00391/AM12/	Lic.No/Date:0710087878 23.04.2012	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1. Words “containing 70 Kgs. of Tungsten Rod and 30 Kgs. of Tantalum Wire” to be suffixed with the description of export product 2. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 72.1 Kgs. and 30.9 Kgs. respectively inclusive of 3 % wastage taking clue from SION C-227. RLA may take necessary action accordingly.			

123	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

124	Case No.:30/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00095/AM13/	RLA File :05/23/040/00021/AM13/	Lic.No/Date:0510323233 26.04.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 10.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.			

125	Case No.:51/6/80-ALC2/2012	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00116/AM13/	RLA File :03/95/040/00007/AM13/	Lic.No/Date:0310693117 02.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 6.7.2012 and decided to remind them for expediting reply failing which the case will be rejected. The case is to be relisted on			

	4.9.2012.
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126	Case No.:52/6/80-ALC2/2012	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00117/AM13/	RLA File :03/94/040/00042/AM13/	Lic.No/Date:0310693354 03.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

127	Case No.:73/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00138/AM13/	RLA File :05/23/040/00005/AM13/	Lic.No/Date:0510323889 03.05.2012	Defer Date:04.09.2012
	Decision : Based on DIPP letter dated 24.7.2012, the Committee decided to ask the firm to furnish information on the following and to relist the case on 4.9.2012: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 3 in Nos. also in addition to its weight.			

128	Case No.:58/6/80-ALC2/2012	Party Name:KOPPERN MACO SERVICES PVT. LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00123/AM13/	RLA File :02/24/040/00004/AM13/	Lic.No/Date:0210177267 07.05.2012	
	Decision : Based on the DHI written comments dated 24.7.2012, the Committee decided to ratify the norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

129	Case No.:2/9/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00182/AM13/	RLA File :06/24/040/00003/AM13/	Lic.No/Date:0610026929 08.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be relisted on 4.9.2012.			

130	Case No.:3/9/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00183/AM13/	RLA File :07/24/040/00467/AM12/	Lic.No/Date:0710088083 08.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

131	Case No.:4/9/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00184/AM13/	RLA File :07/24/040/00464/AM12/	Lic.No/Date:0710088082 08.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

132	Case No.:53/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00118/AM13/	RLA File :61/24/040/00003/AM13/	Lic.No/Date:6110000812 09.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

133	Case No.:65/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00130/AM13/	RLA File :34/24/040/00032/AM13/	Lic.No/Date:3410034097 09.05.2012	
	Decision : Based on the DHI written comments dated 24.7.2012, the Committee decided to ratify the norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

134	Case No.:74/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00139/AM13/	RLA File :05/23/040/00034/AM13/	Lic.No/Date:0510324258 09.05.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

135	Case No.:75/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00140/AM13/	RLA File :05/23/040/00031/AM13/	Lic.No/Date:0510324406 10.05.2012	
	Decision : Based on the DHI written comments dated 24.7.2012, the Committee decided to ratify the norms of subject authorization as under: Item No.1 – 1.05 kg/kg content. Item No.2 to 5 – To be allowed on net to net basis with accountability clause.			

	RLA may take necessary action accordingly.		
136	Case No.:59/6/80-ALC2/2012 HQ File :01/80/050/00124/AM13/	Party Name:AQUASUB ENGINEERING RLA File :32/24/040/00004/AM13/	Meet No/Date:9/80-ALC2/2012 24.07.2012 Lic.No/Date:3210054368 11.05.2012 Status: Deferred Defer Date:04.09.2012 Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.

137	Case No.:27/9/80-ALC2/2012 HQ File :01/80/050/00207/AM13/	Party Name:WELD FUSE PVT. LTD . RLA File :09/24/040/00007/AM13/	Meet No/Date:9/80-ALC2/2012 24.07.2012 Lic.No/Date:0910052615 15.05.2012 Status: Approved Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1 Net weight of export product at Sl. No. 1 to be specified as "16942 Kgs. containing 8398 Kgs. of Galvanised wire". 2. Net weight of export product at Sl. No. 2 to be specified as "5878 Kgs. containing 3295 Kgs. of Galvanised wire". 3. Net weight of export product at Sl. No. 3 to be specified as "5532 Kgs. containing 2171 Kgs. of Galvanised wire". 4. Word 'Relevant' to be prefixed with the description of import items at Sl. No. 1, 2 & 3 and their quantities to be allowed as applied for i.e. 8482.18 Kgs., 3327.8 Kgs. & 2192.96 Kgs. respectively inclusive of 1 % wastage. RLA may take necessary action accordingly.
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138	Case No.:67/6/80-ALC2/2012 HQ File :01/80/050/00132/AM13/	Party Name:MINDA SILCA ENGINEERING LTD. RLA File :05/24/040/00480/AM12/	Meet No/Date:9/80-ALC2/2012 24.07.2012 Lic.No/Date:0510324856 15.05.2012 Status: Deferred Defer Date:04.09.2012 Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments. The case is to be relisted on 4.9.2012.
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139	Case No.:34/6/80-ALC2/2012 HQ File :01/80/050/00099/AM13/	Party Name:GODREJ & BOYCE MFG. CO. LTD., RLA File :03/94/040/00032/AM13/	Meet No/Date:9/80-ALC2/2012 24.07.2012 Lic.No/Date:0310695454 21.05.2012 Status: Approved Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4.
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	RLA may take necessary action accordingly.			
140	Case No.:40/6/80-ALC2/2012	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00105/AM13/	RLA File :31/82/040/00032/AM13/	Lic.No/Date:3110054378 22.05.2012	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization as under: 1. Advance Authorization to be ratified as per GN-4 of Engineering Products. 2. The Committee decided to delete import items at S.No.7, 14, 21, 28, 35, 42, 55, 68, 81, 88, 95, 102, 109, 116, 129, 142 & 155 as same are not allowed as per Policy.			
	RLA may take necessary action accordingly.			

141	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	Defer Date:04.09.2012
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to seek information from firm to split quantity of items indicated at Sr. No.2 and placement of these in engineering drawing plus PAC/scope of supply. The case is to be relisted on 4.9.2012.			

142	Case No.:14/9/80-ALC2/2012	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00194/AM13/	RLA File :06/24/040/00008/AM13/	Lic.No/Date:0610027244 24.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

143	Case No.:24/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00204/AM13/	RLA File :09/24/040/00104/AM13/	Lic.No/Date:0910052753 24.05.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

144	Case No.:25/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00205/AM13/	RLA File :09/24/040/00086/AM13/	Lic.No/Date:0910052763 24.05.2012	Defer Date:04.09.2012

Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.

145	Case No.:48/6/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00113/AM13/	RLA File :03/94/040/00088/AM13/	Lic.No/Date:0310696095 24.05.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

146	Case No.:5/9/80-ALC2/2012	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00185/AM13/	RLA File :31/82/040/00003/AM13/	Lic.No/Date:3110054446 25.05.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

147	Case No.:26/9/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00206/AM13/	RLA File :09/24/040/00080/AM13/	Lic.No/Date:0910052812 29.05.2012	Defer Date:04.09.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to seek information from firm as per Sr.No.4&5 of Standard Deficiency Format. The case is to be relisted on 4.9.2012.			

148	Case No.:18/9/80-ALC2/2012	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00198/AM13/	RLA File :09/24/040/00046/AM13/	Lic.No/Date:0910052843 30.05.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

149	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

150	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments. The case is to be relisted on 4.9.2012.			

151	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:04.09.2012
	Decision : The Committee decided to remind RA, Pune to forward 4 sets of firm's application for consideration. The case is to be relisted on 4.9.2012.			

152

Case No.:8/9/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
HQ File :01/80/050/00188/AM13/	RLA File :05/23/040/00066/AM13/	Lic.No/Date:0510326638 05.06.2012	
Decision : Based on written comments of DHI dated 24.1.2012, the Committee decided to ratify the subject Authorization based on Sub-Committee report as under:			
Export Product	Inputs material	Import to be allowed	
-Packers -Blanking Plug - Sliding/Separation Sleeve -Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be allowed @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be allowed as actual OD of EP+ ¼” Extra.	
The Components are to be allowed on net to net basis with accountability clause.			

RLA may take necessary action accordingly.

153	Case No.:9/9/80-ALC2/2012	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00189/AM13/	RLA File :05/24/040/00067/AM13/	Lic.No/Date:0510326672 05.06.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments. The Committee also decided to seek information from firm as per Sr.No.3,4,5&11 of Standard Deficiency Format. The case is to be relisted on 4.9.2012.			

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154	Case No.:29/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Deferred
	HQ File :01/80/050/00209/AM13/	RLA File :03/95/040/00163/AM13/	Lic.No/Date:0310697695 06.06.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI/DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

155	Case No.:30/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00210/AM13/	RLA File :03/95/040/00162/AM13/	Lic.No/Date:0310697694 06.06.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI/DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

156	Case No.:31/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00211/AM13/	RLA File :03/95/040/00115/AM13/	Lic.No/Date:0310697691 06.06.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.			

157	Case No.:28/9/80-ALC2/2012	Party Name:VAG VALVES (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00208/AM13/	RLA File :09/24/040/00092/AM13/	Lic.No/Date:0910053011 12.06.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of frm's application to DIPP for examination and comments. The case is to be relisted on 4.9.2012.			

158	Case No.:6/9/80-ALC2/2012	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00186/AM13/	RLA File :04/24/040/00035/AM13/	Lic.No/Date:0410137245 12.06.2012	Defer Date:04.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.			

159	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:04.09.2012

Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.

160	Case No.:15/9/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00195/AM13/	RLA File :05/23/040/00080/AM13/	Lic.No/Date:0510327264 14.06.2012	
	Decision : On the recommendation of MSME representative present in the meeting, the Committee decided to ratify norms of subject authorization on repeat basis as per comments in Authorization No.0510303170 dated 20.9.2011. RLA may take necessary action accordingly.			

161	Case No.:7/9/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Approved
	HQ File :01/80/050/00187/AM13/	RLA File :05/24/040/00085/AM13/	Lic.No/Date:0510327344 14.06.2012	
	Decision : Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.0510312193 dated 23.12.2011: 1. Net weight of export product to be specified as 1309.1 Kgs. 2. Quantity of import item to be allowed as 5733.9 kgs. inclusive of 338% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

162	Case No.:10/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00190/AM13/	RLA File :05/24/040/00099/AM13/	Lic.No/Date:0510328067 22.06.2012	Defer Date:04.09.2012
	Decision : The Committee observed that in this case the export and import items are same and there is no manufacturing activity involved. The Committee, therefore, decided to seek clarification from the firm. The case is to be relisted on 4.9.2012.			

163	Case No.:11/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:9/80- ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00191/AM13/	RLA File :05/24/040/00100/AM13/	Lic.No/Date:0510328068 22.06.2012	Defer Date:04.09.2012
	Decision : The Committee observed that in this case the export and import items are same and there is no manufacturing activity involved. The Committee, therefore, decided to seek clarification from the firm. The case is to be relisted on 4.9.2012.			

164	Case No.:12/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00192/AM13/	RLA File :05/24/040/00101/AM13/	Lic.No/Date:0510328069 22.06.2012	Defer Date:04.09.2012
	Decision : The Committee observed that in this case the export and import items are same and there is no manufacturing activity involved. The Committee, therefore, decided to seek clarification from the firm. The case is to be relisted on 4.9.2012.			

165	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments. The case is to be relisted on 4.9.2012.			

166	Case No.:20/9/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00200/AM13/	RLA File :05/24/040/00112/AM13/	Lic.No/Date:0510328602 29.06.2012	Defer Date:04.09.2012
	Decision : The Committee decided to forward copy of firm's application to C&PC for examination and comments. The case is to be relisted on 4.9.2012.			

167	Case No.:1/9/80-ALC2/2012	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2012 24.07.2012	Status: Deferred
	HQ File :01/80/050/00181/AM13/	RLA File :31/83/040/00066/AM13/	Lic.No/Date:3110054924 06.07.2012	Defer Date:04.09.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to await the same. The case is to be relisted on 4.9.2012.			

S.No.106

Case No. A/R-117	M/s. Thermax Ltd.,	F.No.	Lic.No. & Date
Meeting No.09/13		01/80/50/01034/AM09/DES.I RA F.No.31/21/040/00296/AM09	3110035317 dt.09.09.2008
Date: 24.07.2012		Ratification of norms	

The Committee noted that firm has not replied to this office reminder letter dated 6.7.2012 asking for certain information. The Committee, therefore, decided to once again remind the firm for expediting the said information failing which their case will be rejected. The case is to be relisted on 4.9.2012.

S.No.107

Case No. A/R-173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date 3110036393 dt.09.09.2008
Meeting No.09/13		RA F.No.31/24/040/00296/AM09	
Date: 24.07.2012		Ratification of norms	

The Committee noted that firm has not replied to this office reminder letter dated 6.7.2012 asking for certain information. The Committee, therefore, decided to once again remind the firm for expediting the said information failing which their case will be rejected. The case is to be relisted on 4.9.2012.

S.No.108

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date 0410092981 dt.02.01.2008
Meeting No.09/13		RA.F.No.04/24/040/00325/AM08	
Date: 24.07.2012		Ratification of norms	

The Committee noted that firm has not replied to this office letter dated 6.7.2012 asking for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected. The case is to be relisted on 4.9.2012.

S.No.109

Case No. A/R-144	M/s. Alstom Projects India Ltd., Vadodara	HQF.No.01/80/050/00134/AM11/DES.I	Lic. No. & date 0310567657 dt.31.03.2010
Meeting No.09/13		RA.F.No.03/94/040/01139/AM10	
Date: 24.07.2012		Fixation of Norms	

The representative of the firm Shri Subodh Kumar Arora, Head-Indirect Taxation and Shri Soumabha Pal, Engineer-Methods and Process Industrial Engineering (Power Systems) attended personal hearing and explained that they have obtained two Advance Authorizations. Subsequently, they have made import against one authorization and exported against second authorization. The Committee advised the firm to approach RA for clubbing of both authorization as per Policy.

S.No.110

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date 0510253818 dt.02.12.2009
Meeting No.09/13		RA.F.No.05/23/040/00117/AM10	
Date: 24.07.2012		Fixation of Norms	

The Committee noted that this case is referred to PIC and decided to await decision. The case is to be relisted on 4.9.2012.

S.No.111

Case No. A/R-167	Reference received from ECA-I of M/s.	HQF.No.01/80/11/11/2011-12/ECA-I/DES.I	Lic. No. & date
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Meeting No.09/13	Malwa Strips Pvt. Ltd., Dewas(MP)	RA.F.No.03/86/040/00090/Am06	03103345535 dt.15.06.2005
Date: 24.07.2012		Clarification of description of export product obligation and actual exports are same and description in the same.	

The Committee noted that this case has been referred to TAs for comments. The case is to be relisted on 4.9.2012.

S.No.112

Case No. A/R-102	M/s.Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/01790/AM09/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.61/24/040/00069/AM09	6110000286 dt.06.02.2009
Date: 24.07.2012		Ratification of norms	

The Committee noted that this case is under examination of C&PC and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.113

Case No. A/R-37	M/s.Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.61/24/040/00016/AM09	6110000447 dt.13.05.2010
Date: 24.07.2012		Revision of norms	

Based on DHI written comments received vide letter No. 3(69)/2010-TSW(B)/237 dated 20.6.2012 and UO No. 3(22)/10-TSW(B)/39 dated 24.1.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in AA No.6110000286 dated 6.2.2009. Inputs at Sr.No.7 and 76 of the list to be allowed with accountability clause and nil wastage. Item No.206 is not covered under Para 4.1.3.1 of FTP.

RLA may take necessary action accordingly.

S.No.114

Case No. A/R-09	M/s.Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00774/AM11/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.11/24/040/00060/AM11	1110023887 dt.10.01.2011
Date: 24.07.2012		Fixation of norms	

The Committee noted that this case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.115

Case No. A/R-12	M/s. FRICK India Ltd., New Delhi	HQF.No.01/80/050/00405/AM12/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.05/23/040/00269/AM12	0510306601 dt.25.01.2011

Date: 24.07.2012	Fixation of norms
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The representative of the firm Shri Rajan Iyer, Vice President and Shri K.K. Sharma, Commercial Manager attended personal hearing and explained the detailed manufacturing process involved in the inputs and export product. The Committee decided to ratify norms of subject authorization under GN4 with accountability clause.

RLA may take necessary action accordingly.

S.No.116

Case No. A/R-14	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00317/AM12/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.03/94/040/00446/AM12	0310654528 dt.19.09.2011
Date: 24.07.2012		Request for revision / amendment norms	

The Committee noted that this case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.117

Case No. A/R-23	M/s. Minda Silca Engineering Ltd., Noida	HQF.No.01/80/050/00995/AM09/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.05/24/040/00941/AM08	0510217932 dt.14.03.2008
Date: 24.07.2012		Request for fixation of norms	

The Committee decided to forward copy of firm's application to MSME for examination and comments. The case is to be relisted on 4.9.2012.

S.No.118

Case No. A/R-24	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00231/AM09/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.03/95/040/00309/AM12	0310644742 dt.27.07.2011
Date: 24.07.2012		Request for amendment / inclusion additional inputs in the subject advance authorization.	

Based on DIPP written comments received vide letter dated 24.7.2012, the Committee decided to modify norms of subject authorization as under:

1. Quantity of import item at Sl.No.1 to be reduced to 602127 Kgs inclusive of 3% wastage.
2. Quantity of import item at Sl.No.7 to be modified as 18540 Sets (9000 Kgs) and the same to be allowed on net to net basis with accountability clause.
3. Additional import item (Sl.No.19) to be allowed as under on net to net basis:

Sl.No.	Item Description	Quantity
19	Rolled Shell	2 Nos (73885 Kgs)

RLA may take necessary action accordingly.

S.No.119

Case No. A/R-25	M/s. Bharat Heavy	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date
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Meeting No.09/13	Electricals Ltd., Bhopal	RA.F.No.11/24/040/00028/AM11	1110023053 dt.27.08.2010
Date: 24.07.2012		Request for revision /amendment of norms.	

The Committee noted that this case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.120

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.11/24/040/00004/AM12	1110024727 dt.11.05.2011
Date: 24.07.2012		Request for revision /amendment of norms.	

The Committee noted that this case is under examination of DHI and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.121

Case No. A/R-27	M/s. Ohsung Electronics India Pvt. Ltd., Pune	HQF.No.01/80/050/00429/AM10/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.31/24/040/00124/AM10	3110040186 dt.07.10.2009
Date: 24.07.2012		Request for revision of norms.	

The Committee noted that this case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.122

Case No. A/R-28	Reference received from Jt.DGFT, Pune of M/s. Shree Electricals, Pune	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.31/24/040/00155/AM06	3110031243 dt.22.10.2007
Date: 24.07.2012		Revision of norms	

The Committee noted that this case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.123

Case No. A/R-29	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/050/00036/AM12/DES.I	Lic. No. & date
Meeting No.09/13		RA.F.No.05/24/040/00035/AM12	0510289309 dt.02.05.2011
Date: 24.07.2012		Ratification of norms.	

The Committee noted that this case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.

S.No.124

Case No. A/R-30	M/s. Starion India Pvt. Ltd., Pune	HQF.No.01/80/050/00210/AM10/DES.I	Lic. No. & date 3110035836 dt.20.10.2008
Meeting No.09/13		RA.F.No.31/24/040/00051/AM10	
Date: 24.07.2012		Ratification / revision of norms of this AA and 7 others AAs.	

The Committee noted that this case is under examination of DE&IT and decided to await comments. The case is to be relisted on 4.9.2012.

Sl.No.125

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.09/13		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 24.07.2012		

The Committee noted that firm has not replied to this office letter dated 6.7.2012 asking for furnishing certain information and decided to once again remind them to expedite their reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.

Sl.No.126

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.09/13		
Date: 24.07.2012		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.

The Committee noted that firm has not replied to this office letter dated 6.7.2012 asking for furnishing certain information and decided to once again remind them to expedite their reply failing which the case will be rejected. The case is to be relisted on 4.9.2012.

S.No.127

Case No.C-38	M/s. Brady Company India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/01100/AM11/DES.I
Meeting No.09/13		
Date: 24.07.2012		Fixation of Input Output Norms for the export product "High Performance Electronic Trackers and Die-cuts Parts" under 100% EOU – reg.

The Committee noted that firm's revised application has been received through Cochin SEZ and decided to forward copy of the same to C&PC for examination and comments. The case is to be relisted on 4.9.2012.

S.No.128

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.09/13		
Date: 24.07.2012		Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.

The Committee noted that this case is under examination of DIPP and decided to await comments. The case is to be relisted on 4.9.2012.
